

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET

0. APPLICATION NO.: 568/2002

Applicant (s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p><u>24.12.2002</u></p> <p><i>copy sent/seen 13/12/02 V.L.G. 3-1-03 dms</i></p>	<p>Mr. C.B. Sharma: Counsel for the applicant.</p> <p>Mr. C.B. Sharma learned counsel for the applicant states that his client wants to withdraw this O.A. with liberty to make proper representation to the respondents.</p> <p>2. Consequently the application is dismissed as withdrawn. The applicant may make proper representation to the respondents, which we hope, will be considered and disposed of by the respondents as per rules.</p> <p><i>lmpd</i> (A.P. Nagrath) Administrative Member</p> <p><i>G.L.Gupta</i> (G.L.Gupta) Vice Chairman</p>